
(2021) 03 SHI CK 0080
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 1460 Of 2021

Bir Singh

APPELLANT

Vs

Himachal Road Transport Corporation & Another

RESPONDENT

Date of Decision : 09-03-2021

Acts Referred:

Citation : (2021) 03 SHI CK 0080

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Het Ram Thakur, Virbahadur Verma

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who is working as Washer Boy (on contract) at Karsog with the respondent-Corporation, has come up before this Court, seeking direction to the respondent(s) to regularize his services w.e.f. 01.06.2018, in terms of regularization policy dated 04.05.2017. In this regard, he has filed representation, dated 02.01.2021, Annexure P-6, which is still pending before the authorities concerned.
2. Notice. Mr. Virbahadur Verma, learned Standing Counsel, appears and waives service of notice on behalf of the respondents.
3. The nature of order, we propose to pass in the present petition, requires no response.
4. Consequently, this petition is disposed of with direction to the respondents/ competent authority to decide representation of the petitioner dated 02.01.2021, Annexure P-6, in accordance with law, within two months from today.

Pending miscellaneous application(s), if any, also stand disposed of.